

[1]

CA No.15/2019
CNR No. DLCT11-001786-2019
Manoj Kumar vs State

Matter is taken up today for hearing through Video Conferencing hosted by Sh. Brijesh Andani, Reader of the court through Unique Court ID on CISCO WEBEX Meeting App. in view of the Order No.Power/Gaz./RADC/2020/E-8959-9029 dated 16.8.2020 of Ld. District and Sessions Judge-cum-Special Judge, CBI (PC Act), RADC, New Delhi.

27.8.2020 (Proceeding through VC on CISCO WEBEX)

Present: Appellant is absent.

Sh. Gaurav Kumar Singh, learned counsel for appellant.

Sh. Manish Rawat, Learned APP for the State/Respondent.

Matter is listed for Appellant's Evidence under section 391Cr.P.C. However, in terms of the office Orders No.Power/Gaz./RADC/2020/E-7784-7871 dated 30.7.2020 and Power/Gaz./RADC/2020/E-8959-9029 dated 16.8.2020, evidence shall be recorded only in ex-parte and uncontested matters where the same is required to be tendered by way of affidavit.

Matter be now listed for Appellant's Evidence under

[2]

Section 391 Cr.PC on **29.9.2020**.

The Digitally signed order is being sent to Sh. Brijesh Andani, Reader of the Court on E-mail ID of the court i.e. readercbi09radc@gmail.com with the direction to place the order on the record as and when the regular functioning of the Courts is resumed or whenever he visits court as per Duty Roaster and send copy of the order to Computer Branch, RADC for uploading on Official Website.

**(AJAY KUMAR KUHAR)
Additional Sessions Judge/
Special Judge (PC Act),
CBI-09 (MPs/MLAs Cases),
RADC, New Delhi : 27.8.2020 (SR)**